

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. IA 2516/2021 IA 2217/2022 In C.P. (IB)/1406(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024**

NAME OF THE PARTIES: - Bhupendra Singh N Rajput
V/s
Prajakta Deepak Kanegaonkar
IN THE MATTER OF
Bell Finvest (India) Limited
V/s
Asha's Hospitality & Facility
Management Pvt Ltd.

**Section: Regulation 44(2), Liquidation process Regulation, 2016, Rule
11 of NCLT, 2016 Sec 60(5) U/s 7 of (IBC)**

ORDER

IA.No.2516/2021: - Adv. Vinit J. Mehta appeared for the Applicant through VC. None appeared for the Respondent. Court notices issued to Respondent No. 1 and 2 which have been received back unserved with the report that the Respondents has not been residing at the given address. Counsel for the applicant is directed to furnish the current address/ correct address of these Respondents. Counsel for the applicant is also directed to issue fresh notice to the correct address of Respondent No. 1 and 2 and file affidavit of service before the next date of hearing. List this matter on **17.05.2024**.

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IA.No.2217/2022: - Adv. Vinit J. Mehta appeared for the Applicant through VC. None appeared for the Respondent. List this matter on **17.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)